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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH, JODHPUR.

O.A. NO. /95
Def. 346/95

Date of Order : 25.5.95

Mahesh Chand

... Applicant.

Versus

Union of India & Ors. ... Respondents.

Mr. J.K. Kaushik, counsel for the applicant.

CORAM :

Hon'ble Mr. N.K. Verma, Administrative Member.

Hon'ble Mr. Rattan Prakash, Judicial Member.

PER HON'BLE MR. N.K. VERMA:

This matter was put up before us to decide the matter relating to operation of the Limitation Act. The O.A. has been filed against no cause of action, but in relation to the compliance of order passed in O.A. No. 16/93, dated 17.8.93. As per para 3 of the order, 39 candidates were awaiting appointments, pending a vigilance inquiry in the matter. A direction was given to the respondents that "the moment the result of inquiry is available and if it requires deleting or correcting the names in the panel Annex. A/1, they shall do the same." The O.A. was disposed of with this direction which does not

N.K.V.

prescribe any time for compliance of the order.

2. The registry has objected to the filing of this O.A. in view of the fact of operation of limitation. While examining this matter and hearing the arguments, we also find that apart from the limitation, which may operate against this O.A., there is no cause of action against which the O.A. has been filed for further proceedings in the matter, before the Tribunal. Therefore, the matter is disposed of with the direction that the O.A. will not be registered and is ~~is~~ dismissed as premature.


(RATTAN PRAKASH)
MEMBER (J)


(N.K. VERMA)
MEMBER (A)

V.S.

Part II and III destroyed
in my presence on 26/12/2000
under the supervision of
Section Officer () as per
order dated 4/9/2000

Section Officer (Record)

R/COPY
on 1/6/95
on ~~1/6/95~~

Copy of order dated 25/12/95
Copy of C.A. 195 Def. No 346195
Send to R 195
by Registered Post
dated 06-6-95
vide No 23 to 276

Ch
576145